

can be resettled at their original

Steps to cover more students under the public school system of education

*199. SHRIMATI NOORJEHAN RAZACK: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there is any proposal under Government's consideration to extend the benefits of the public school system of education to a larger section of the community; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARA-KATAKI): (a) and (b) The Government of India administers a scheme of scholarships in approved residential schools, including public schools which are members of the Indian Public Schools Conference. Under this scheme 500 scholarships are awarded every year to the children in the age group of 11-12 years whose parental income does not exceed Rs. 500/- per month. The main object of the above mentioned scheme is to provide to meritorious students from lower income groups in the country the educational facilities available in these schools. The selected scholars are entitled to full amount of school fees including cost of books and stationery, residential and such other non-refundable compulsory charges. Besides, they are given pocket allowance, clothing/ uniform allowance as well as cost of travelling for to and fro journeys.

There is no proposal under consideration to increase this number for the present.

Scheme of school health education in Kerala

"200. SHRI S. KUMARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Kerala Government has submitted to the Central Government a scheme of school health education and medical inspection intended to cover all the primary schools in the State, for approval and financial assistance; and

(b) if so, what are the details thereof and what action Government have taken or propose to take thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No such scheme has been received by the Central Government.

(b) Question does not arise. However, on receipt of the scheme, it will be considered on merits.

Legislation to curb beggary in- the Union Territories

*201. SHRI SYED AHMAD HASHMI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government propose to bring forward a legislation to curb beggary in the Union Territories; and

(b) if so, by when the proposed legislation will be introduced in the Parliament?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

(b) As details have not been finalised, no firm date can be indicated.